

(9)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/334/ (IB)/2017
NAME OF THE PETITIONER(S) : INTEGRATED FINANCE COMPANY LTD
NAME OF THE RESPONDENT(S) : PARVENU VANIGAM PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

9

A. KISHA GOUTH

AUTHORISED SIGNATORY
FOR PLAINTIFF

A. KISHA GOUTH
8/11/2017

R. Devaraj

Counsel for
Respondent

08/11/17

ORDER

Ms A Hema Jyothi, Law Officer of the Applicant Company present. Shri R Devaraj, counsel for respondent present and stated that they are making all efforts to settle the matter between the parties by way of a compromise. In this regard they have made a proposal already for settlement to the other side but the same was rejected by the petitioner. Counsel for respondent stated that a fresh proposal for settlement has been given to the petitioner but they are yet to receive a proper communication from the other side. He further stated that there is a matter pending before the Hon'ble High Court of Madras in OP 476/2008 against the award passed by the Arbitration Tribunal. Considering their submissions and in the interest of justice, time is extended at their request. For making submissions in relation to the final outcome of the settlement talks on the next date of hearing. Put up on 20.11.2017 at 10.30 A.M.


K Anantha Padmanabha Swamy
Member (Judicial)

bc